



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu
NOTIFICATION

Jammu, the 8th, February, 2019

SRO 107:- Whereas, Police Station, Argam on 08.07.2017 received reliable information to the effect that one miscreant namely; Ashiq Hussain Wani S/O Abdul Salam Wani R/o Nadihal Bandipora is distributing the posters bearing Photos of deceased terrorist Burhan Wani among the general people. The posters reflect contents that "a great tribute to martyr Burhan Wani from Kashmiri Nation, The martyr Burhan Wani is an ideal and Hero for the youths, serenity for the elders. The martyrdom of the deceased has given a new track to the freedom incitement and has raised the name of Tral to the stars and has inserted evolutionism in the soul of Kashmiri nation. The deceased martyr proved himself a guiding light for the Kashmiri people". These posters have motivated and instigated the people towards unlawful/antinational activities and thereby threatened the sovereignty and integrity of India etc; and

2. Whereas, a case FIR No. 14/2017 U/S 13 Unlawful Activities (Prevention) Act stands registered in Police Station, Argam and investigation was taken up;and

3. Whereas, during the course of investigation the scene of occurrence was inspected and posters were seized at Nadihal. Seizure memo was prepared, statement of witnesses were recorded u/s 161 CrPC as well as 164-A CrPC before the Hon'ble court of law.

4. Whereas, during the course of investigation, all the required legal formalities have been accomplished by the concerned Investigating Officer and finally the investigation of the case has been closed as challan;and

5. Whereas, prima facie on the basis of evidence collected a case U/S 13 of Unlawful Activities (Prevention) Act arising out of FIR 14/2017 of Police station Argam is made out against the accused person namely Ashiq Hussain Wani S/O Ab Salam Wani R/O Nadihal ;and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant

